

DIVISION BENCH  
COURT - I

**O-210**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/87(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	<b>RANJAN KUMAR DEY VS B E PUMPS PVT LTD</b>
UNDER SECTION	<b>SEC 433(E)/433(F) OF CA 1956</b>

**Appearances (via video conferencing/physically)**

Mr.Diptomoy Talukder,Adv. ] For the petitioner /Operational Creditor  
Mr.A.K.Das,Adv. ]

**O R D E R**

1. Ld.Counsel for the Operational Creditor present.
2. Ld. Counsel appearing for the Operational Creditor seeks one weeks' further time to file a fresh compliance affidavit u/s section 65(b) of the Evidence Act
3. Post this matter thereafter on **18/06/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**